

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3477 of 2020

1. Tipu Rain.
2. Samo Khatoon.
3. Soni Khatoon.Petitioners

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Suraj Singh, Advocate
For the State : Mr. Saket Kumar, A.P.P.

02/14-9-2020 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioners apprehend their arrest in connection with Kenduadih P.S. Case No. 05 of 2020.

The marriage of the daughter of the informant was solemnized with Istak Rain. There was a demand of dowry and on account of non fulfillment of which she was subjected to torture. On 11.01.2020, the informant found her daughter dead.

Learned counsel for the petitioners has submitted that the deceased has committed suicide and therefore at best it can be a case under section 306 of IPC.

The postmortem report reveals the cause of death as asphyxia due to hanging. The petitioners appear to be inlaws of the deceased. Regard being had to the fact that the deceased had died in her matrimonial house in an unnatural circumstance, I am not inclined to extend the privilege of anticipatory bail to the petitioners.

This application is accordingly rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-